

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 40
(IB)-468(PB)/2022

IN THE MATTER OF:

Union Bank of India.

.... Petitioner

Vs.

Shri Ankur Aggarwal.

....Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 30.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Nikunj Mahajan for Omkara ARC
For the RP : Adv. Karan Kohli
For the PG : Mr. Aditya Dewan, Adv; Mr. Sahil Chandra, Adv and
Mr. Parth Tiwari, Adv

ORDER

Ld. Counsel for the Omkara ARC appeared and stated that the Omkara ARC has since taken over the loans of Union Bank of India, therefore, he seeks time to file substitution application.

Mr. Karan Kohli, Ld. Counsel for the RP is also present physically. List the matter on **11.03.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)